GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:3367
ANSWERED ON:25.04.2012
RADIATION TAG ON CELL PHONES
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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has proposed certain legally binding on emission limit from mobile towers and mobile handsets, imported or manufactured in the country;
- (b) if so, the details thereof and the action taken in this regard so far;
- (c) whether the Government proposes to ask the cell phones manufacturing companies to put radiation tags on cell phones; and
- (d) if so, the details thereof and the reaction of the manufacturing companies thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

- (a) Yes Madam
- (b) (i) The Electro Magnetic Field (EMF) exposure radiation norms to be followed by Unified Access Service Licensees/Cellular Mobile Telephone Service licensees from Base Transceiver Stations have been prescribed by amending license conditions vide letter No.842-998/2008-AS-IV/13 dated 4th November 2008. Thereafter, exposure limit for the radio frequency field (Base Station Emissions) have been lowered to 1/10th of the earlier exposure levels vide letter No.800-15/2010-VAS(pt) dated 30.12.2011 as further amended vide letter dated 10.04.2012. The new norms will come into effect from 01.09.2012.
- (ii) Department of Telecommunication has adopted SAR (Specific Absorption Rate) level for mobile handset as 1.6 Watt/Kg averaged over a mass of 1 gram of human tissue. All the indigenous manufacturers have been instructed vide OM No.18-10/08-IP dated 25th January 2012 to make necessary changes in the design, software and packaging for compliance of above instructions on or before 01.09.2012. To regulate indigenous as well as imported mobile phone, Bureau of Indian Standard (BIS) has been requested to frame standards for all mobile phones under the BIS Act 1986. All cell-phone handsets sold in the market in India shall comply with relevant Bureau of Indian Standard (BIS) standard.
- (c) Yes Madam.
- (d) All the indigenous manufacturers have been instructed vide O. M. No. 18-10/2008-IP dated 25th January 2012 to display Specific Absorption Rate (SAR) value on the mobile handsets on or before 01.09. 2012.

Indian Cellular Association (ICA), representing indigenous mobile phone manufacturing companies, favours adoption of a reasonable and practicable standard which is consonant with world practice and human health standards.